

Central Administrative Tribunal  
Principal Bench

OA No.950/2003

New Delhi this the 31st day of October, 2003

Hon'ble Shri Justice V.S. Aggarwal, Chairman  
Hon'ble Shri S.A. Singh, Member (J)

Shri Vijay Kumar Sambhor,  
S/o Late Shri Ram Dass  
R/o Block 65/4C, Kalibari Marg,  
New Delhi.

-Applicant

(By Advocate: Shri C.B. Pillai)

Versus

1. Union of India through the Secretary to  
the Govt. of India, Ministry of Urban Development  
and Poverty Alleviation, Nirman Bhawan,  
New Delhi.
2. The Controller of Publication  
Deptt. of Publication,  
Civil Lines, Delhi-110054.
3. The Director of Printing,  
Directorate of Printing,  
Nirman Bhawan, New Delhi.

-Respondents

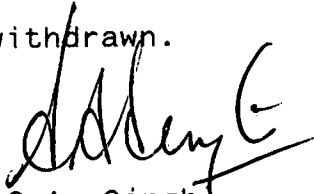
(By Advocate: Shri K.C.D. Gangwani)


ORDER (Oral)

Hon'ble Shri Justice V.S. Aggarwal, Chairman

Learned counsel for the applicant states that  
he may be permitted to withdraw the present  
application. The applicant, however, may be permitted  
to administratively request the respondents for the  
reliefs as may be admissible in law. Allowed as  
prayed.

2. Subject to aforesaid, OA is dismissed as  
withdrawn.

  
(S.A. Singh)  
Member (A)

  
(V.S. Aggarwal)  
Chairman

cc.